

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

~~Hyderabad~~
DA 934/91. and MA 40/94

Dt. of Order: 20-1-94.

K. Venkatarao

....Applicant

Vs.

1. Union of India, rep. by
The Secretary, Ministry of
Communications, New Delhi-1.
2. Director of Postal Services
O/o The Postmaster General,
Vijayawada Region,
Vijayawada-520 002, Krishna Dt.
3. Sr. Superintendent of Post Offices,
Prakasam Division, Ongole-523001.
Prakasam Dt.

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Counsel for the Applicant : Shri S. Ramakrishna Rao

Counsel for the Respondents : Shri N.R. Devraj, Sr. CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

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SRPQ ...2.

OA.934/91 and MA.40/94

BB

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri S. Rama Krishna Rao, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. This OA was filed praying for setting aside the impugned dismissal order No.B/KVR, dated 1-1-1991 passed by R-3 and confirmed by R-2, the appellate authority by order dated 26/30-7-1991.

3. The MA was filed praying for withdrawal of the same with a liberty to file a fresh OA as there were factual errors in the OA filed.

4. In the circumstances, the MA is allowed as prayed for and accordingly the OA is dismissed with a liberty to file a fresh OA for the same relief. No costs.

R. Rangarajan
(R. Rangarajan)
Member (Admn)

V. Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated : January 20, 94
Dictated in the Open Court

3.27 A.M.
Dy. Registrar (Jud1.)^{cc}

Copy to:-

1. sk The Secretary, Ministry of Communications, Union of India, New Delhi-1.
2. Director of Postal Services O/O The Postmaster General, Vijayawada Region, Vijayawada-003 Krishna Dist.
3. Sr. Superintendent of Post Offices, Prakasam Division, Ongole-001 Prakasam District.
4. One copy to Sri. S. Ramakrishna Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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and 2nd copy

TYPED BY

M.A.40/94.

O.A. 934/94
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 20/1/1994

ORDER/JUDGMENT

M.A/R.C.C.A. No. 40/94

O.A.No. 934/94 in

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

